

(b) how many of these have been sent back to the State Government recently.

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL):** (a) As on 1st January, 1978 there were 57 officers belonging to All India and other organised Services serving at the Centre at the level of Joint Secretary and above for more than five years.

(b) Orders for reversion to their respective cadres/states have been issued in respect of 27 officers. Of these five have already handed over charge while 22 are to revert by 30th June, 1978. In addition, two other would retire by the end of July, 1978.

#### Mizos returning from China

8318. **SHRI M. RAM GOPAL REDDY:** Will the Minister of HOME AFFAIRS be pleased to state:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has seen the reports published in the local dailies of the 3rd April, 1978 regarding the gang of Mizos who had crossed into China last year for training are on their way back to Mizoram; and

(b) if so, the steps taken by Government to check their re-entry?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):** (a) The Government have seen such a report in the Press.

(b) Strict vigil is being maintained along the international border.

Follow up action on conference of State Power Minister and Chairman of State Electricity Boards

8319. **SHRI M. RAM GOPAL REDDY:** Will the Minister of ENERGY be pleased to state:

(a) whether Government have taken any follow up action on the recommendations made by State Power Ministers and Chairman of the State Electricity Boards at the Conference held in January, 1978; and

(b) if so, the details thereof?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** (a) Yes, Sir.

(b) Follow-up action has been initiated on the various conclusions of the Power Ministers' Conference and the recommendations of the Conference of Chairmen, State Electricity Boards. Among other matters, the targets of thermal and hydro generation for the year 1978-79 have been finalised and the State authorities have been addressed on issues concerning them such as arrangements for high-level monitoring of power programmes with a view to ensuring that prescribed commissioning targets are achieved.

A Standing Committee of the Power Minister's Conference has been set up to review, from time to time, the implementation of recommendations of the Conference of Chairmen, State Electricity Boards as well as the "action-points" of the Power Ministers' Conference.

12 hrs.

#### MATTERS UNDER RULE 377

(1) **REPORTS SUBMITTED BY CASUAL WORKERS OF L.I.C., CALCUTTA**

**MR. SPEAKER:** Now, calling matters under Rule 377. Shri Ugrasen. He is not here. Prof. Dilip Chakravarty.

**PROF. DILIP CHAKRAVARTY:** (Calcutta South): Thank you. Yesterday I was not permitted....

SHRI JYOTIRMOY BOSU: Sir, he cannot say anything which is not in the notice given.

MR. SPEAKER: Don't grudge even that.

PROF. DILIP CHAKRAVARTY: I have been interrupted by my Hon. friend....

MR. SPEAKER: It doesn't matter. Let us come to the subject.

PROF. DILIP CHAKRAVARTY: There are casual workers working in the Life Insurance Corporation....

MR. SPEAKER: Professor, you are aware what is in....

PROF. DILIP CHAKRAVARTY: I drafted it; so I know. I won't go beyond that.

Last year there was a hunger strike demanding absorption of casual workers. It was in May, 1977. It was at the intervention of myself and some other MPs that there was an understanding and, following a discussion with the Management, there was a five-point agreement. One of the points was to absorb the casual workers gradually. That has not been done, and the Management informed, on the 24th of this month....

MR. SPEAKER: You know that under Rule 377 you have to confine yourself to the statement.

PROF. DILIP CHAKRAVARTY: I know.

MR. SPEAKER: But you are not. If a Professor can be like that, what can I do? A Professor should set an example to others.

PROF. DILIP CHAKRAVARTY: They said they can absorb the labourers provided the ban is withdrawn by the Central Government. So, from 24th April, 1978 the Employees' Association has restored to an indefinite hunger-strike in Calcutta before the

premises of the Hindustan Building. Immediate steps should be taken to see that the problems of the casual workers are resolved without any further delay.

It is good that the Prime Minister and some other Ministers are also there in the House. I expect something expeditious will be done in this matter so that the problems are resolved.

(ii) REPORTED DECISION OF BENGAL IMMUNITY CO. LTD. TO CLOSE ITS FACTORIES AND SALES OFFICES

SHRI JYOTIRMOY BOSU (Diamond Harbour): The Management of the Bengal Immunity Company Limited, Calcutta has decided to close its factories as well as its sales offices throughout the country with effect from 29th April, 1978. The decision will render 2100 workers jobless. These units of this company have been manufacturing many life-saving drugs and the employees have categorically submitted that the company can retain its economic viability and the workers and employees are ready to extend cooperation for increasing production. So the Government should immediately come forward and take all possible steps to save this pioneering pharmaceuticals industry from destruction and also from people becoming jobless.

(iii) REPORTED SMUGGLING OF HASHISH, CHARAS, OPIUM, ETC.

SHRI S. R. DAMANI (Sholapur): Sir, the trafficking or smuggling of drugs like Hashish, Charas, Opium, etc. had declined considerably in the last three years and we did not come across reports of large-scale operations by specialised gangs. Now it appears that these gangs have surfaced again and have resumed their activity nonchallantly. This is a very serious matter. Only three days ago the Directorate of Revenue Intelligence is reported to have seized 400 Kgs. of Hashish which was concealed in trolley tyres to be airfreighted to Montreal in Canada. Yesterday again